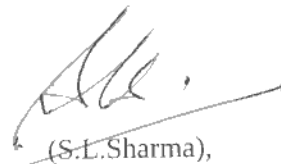




Message

I am extremely happy to present the Disaster Management Plan of Kangra Civil and Sessions Division head quarter at Dharamshala. The Plan aims to reduce potential loss of life and property as well as to ensure prompt responses and recovery measures to manage any disastrous situation. The plan has been prepared for increasing the awareness, and for quick response of the stakeholders i.e. Judicial Officers, Advocates, Court Officials, Revenue and Medical Officers, Fire & Home Guard officials and litigants. All will have to bear the responsibility and work towards mitigating any disaster.

I hope that all the personnel involved in Disaster Management Plan of Kangra Civil and Sessions Division will whole heartedly develop and implement this plan which will result in success in near future.

A handwritten signature in black ink, appearing to read 'S.L. Sharma', written over a horizontal line.

District and Sessions Judge,
Kangra Division at Dharamshala, H.

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1. Introduction

In the Disaster Management Act, 2005, the word 'disaster' has been defined to mean as a catastrophe, mishap, calamity or grave occurrence in any area, arising from natural or man made causes, or by accident or negligence which results in substantial loss of life or human suffering or damage to, and destruction of, property or damage to, or degradation of, environment and is of such a nature or magnitude as to be beyond the coping capacity of the community of the affected area and in order to tackle such disasters which is defined to be a continuous and integrated process of planning, organizing, coordinating and implementing measures which are necessary or expedient for prevention of danger or threat of any disaster, mitigation or reduction of risk of any disaster or its severity or consequences, capacity-building, preparedness to deal with any disaster, prompt response to any threatening disaster situation or disaster, assessing the severity or magnitude of effects of any disaster, evacuation, rescue and relief and rehabilitation and reconstruction, is imperative and need of the hour. Thus it is necessary to prepare a proper disaster management plan to reduce damages of such sudden events.

Section 2 (e) of the Disaster Management Act 2005 defines Disaster Management as follows:

Disaster Management means a continuous and integrated process of planning, organizing, coordinating and implementing measures which are necessary or expedient for-

- 1) Preparation of danger or threat of any disaster.
- 2) Mitigating or reduction of risk of any disaster or its severity or consequences.
- 3) Capacity-building.
- 4) Preparedness to deal with any disaster.
- 5) Prompt response to any threatening disaster situation or disaster.
- 6) Assessing the severity or magnitude of effects of any disaster.
- 7) Evacuation, Rescue and Relief.
- 8) Rehabilitation and Reconstruction.

The Disaster Management Act, 2005 mandates every Government Department to prepare, review and update Disaster Management Plan. Courts, like other institutions are vulnerable to disasters as well. The disruption caused by disaster in working of Courts can severely affect the justice delivery system apart from the loss of life and property. This document describes the various processes and measures that form the comprehensive disaster management plan for District Courts Dharamshala, H.P.

The major outline of this plan is as follows-

- Organization structure and infrastructure of Courts Dharamshala H.P.
- Vulnerability and capacity to deal with hazards
- Preparedness and response in such situations.
- Knowledge Management and Dissemination of plan along with important contacts.

1.1 Definitions:

a) Hazard:

Hazard can be defined as a potentially damaging physical event, phenomenon or human activity that may cause the loss of life or injury, property damage, social and economical disruption and environmental degradation.

b) Risk:

Risk is a concept that denotes a potential negative impact to some characteristic of value that may arise from a future event.

c) Disaster:

Disaster is an event of nature or a consequence of man made causes that leads to sudden disruption of normal life of society, causing damage to life and property.

d) Mitigation:

Mitigation refers to the structural and non-structural measures undertaken to limit the adverse impact of natural hazards, environmental degradation and technological hazards.

e) Preparedness:

Preparedness refers to the activities and measures taken in advance to ensure effective early warning and the temporary evacuation of the people and property from threatened locations.

f) Response:

- (i) The act of responding
- (ii) Reply to an objection informal disputation.

g) Vulnerability:

Vulnerability is a set of conditions and processes resulting from physical, social, economical and environmental factors, which increase the susceptibility of a community to the impact of hazards.

1.2 The Aim & Objectives of the Disaster Management Plan

The aim of this document is to serve as a ready reference at times of disaster and to assess the preparedness and filling the gaps in capacity to tackle such events in a continuous manner.

The Objectives of the Disaster Management Plan shall be as follows:-

- To make the Court secure against disasters.
- To plan and implement disaster reduction activities in the Court.
- To effectively prepare and respond to disasters.
- To train and build awareness among Court Staff, Advocates and other stakeholders of the court about disasters.
- To coordinate with local government offices and other emergency services.

1.3 Profile of District Courts Dharamshala (Organizational Structure)

District Courts Complex Dharamshala H.P. houses six courts, namely Court of the District and Sessions Judge, Additional District and Sessions Judge-I, Additional District and Sessions Judge-II, Additional District and Sessions Judge-III, Civil Judge (Sr. Div.)-cum-Chief Judicial Magistrate, Civil Judge (Jr. Div.)-cum-JMIC-I and Civil Judge (Jr. Div.)-cum-JMIC-II. The Civil and Sessions Division Kangra at Dharamshala has 14 taluka courts at Palampur, Baijnath, Kangra, Dehra, Jwari, Nurpur and Indora. The District and Sessions Judge is the controlling officer in respect of the Judicial Officers and employees working in the Civil and Sessions Division Dharamshala (H.P.)

1.4 Infrastructure

The District Court Complex is a two storied building which houses all the courts and offices. The Court of District & Sessions Judge and Additional District & Sessions Judge-I are situated on the top floor of the building. The Court of Additional District & Sessions Judge-II and Civil Judge (Sr. Div.)-cum-CJM are on the first floor of the building. The court of Civil Judge (Jr. Div.)-cum-JMIC is on the ground floor of the building. The Court of Additional District & Sessions Judge-III, holding old building at Kutchery. The Advocates bar room, library and record rooms are on the ground floor of the building whereas the server room on the top floor of the building.

The building has ample passages and open spaces for easy approach from different directions. The complex has parking space in the backside and sideways of the building. The entry for the judges is separate and lies on the backside of the building from parking side. The main entry gate falls on the road and easily approachable from outside.

The Mediation Center is situated inside the court complex on the top floor of the building.

2. Hazard, Vulnerability, Capacity and Risk profile

District Courts Dharamshala is highly vulnerable to certain natural and manmade disasters. The Dharamshala District Courts is prone to major disasters like: Earthquake, landslide, flash floods, fire accidents, and stampede.

2.1 Major Hazards in Dharamshala

- Earthquakes
- Floods
- Forest Fires
- Domestic fires
- Landslides
- Stampede

2.2 Risk Analysis/Vulnerability for District Courts Dharamshala

Apart from natural calamities and hazards as stated above, many man made disasters can have devastating effect on human life and property. Courts being the backbone of justice delivery system, effects of such disaster will be multifold.

District Court Complex Dharamshala is the hub of activities with advocates, litigants and other stakeholders along with employees and officers. Such a public office is prone to various catastrophes such as-

- Stampede- Normal working hours in courts see a huge rush and crowd. Such a situation is an easy recipe for stampede.
- Fire-Fire whether accidental or man made has severe impact, reckoning the huge quantity of records and file apart from human life.
- Courts also see under trials and prisoners regularly, some of them are hard core criminals, thus possibility of security hazard cannot be ruled out.

2.3 Capacity of Department to deal with disasters

District Court Complex is structurally well built with ample open spaces. There are multiple exit routes which are critical in hazardous situations. Open passageways and shafts in the complex aid to sufficient lighting and ventilation which is helpful at times of fires.

Proximity of the complex to major Government departments and hospital is an added asset. The Court complex is easily approachable for relief vehicles such as firefighting vans and ambulances etc. For quick response, in the event of disaster there are four vehicles of judicial officers that can be used for rescue and relief work.

2.4 Gaps in existing capacity

Self assessment of capacity is essential to deal with disasters effectively and that too, in continuum . The disaster management plan must focus on lacunae so that they can be corrected well before something untoward happens.

District Courts Complex, Dharamshala has certain gaps in capacity necessary to deal with disaster effectively-

- Lack of firefighting facility or equipments:- there are no fire extinguishers or alarms installed in the complex. No provision for setting up of fire hydrants has been done.
- No signboards to help people navigate viz. Exit signboards etc. guiding people to navigate inside the building are available.
- Mock Drill:- No mock drill has been conducted to ascertain the preparedness for dealing such disasters.
- Lack of awareness among staffs and advocates- No training or awareness material is available for court staff.
- Clogged Exits: Main exit points are clogged by the haphazard sitting arrangements of advocates and notaries
- Parking- Parking of vehicles in orderly manner in the premises is not followed which may hamper easy approach in critical time.

3. Disaster Management Committees

3.1 Disaster Management Committee of District Courts Dharamahala (H.P.)

District level Disaster Management Committee consisting of the following members:-

1.	Addl. District & Sessions Judge(I) Kangra at Chairman Dharamshala	
2	Addl. District & Sessions Judge(II) Kangra at Member Dharamshala	
3	Civil Judge (Jr. Div.)-cum-JMIC(I), Dharamshala	Secretary
4	Addl. District Magistrate, Kangra	Member
5	District Attorney/ Public Prosecutor, Kangra at Member Dharamahala	
6	President Bar Association, Dharamahala	Member
7	Superintendent of Police, Kangra at D/sala	Member
8	Chief Medical Officer, Dharamahala	Member
9	Executive Engineer (I&PH), Dharamahala	Member
10	Executive Engineer (Electricity), Dharamahala	Member
11	Executive Engineer (H.P. PWD), Dharamahala	Member
12	Commandant Home Guards/Fire, D/sala	Member
13	Executive Officer, MC, D/sala	Member

3.2 Disaster Management Committee (Sub Divisional Courts) at Palampur (H.P.)

District level Disaster Management Committee consisting of the following members:-

1.	Civil Judge (Jr. Div.)-cum-JMIC, Palampur	Chairman
2	Superintendent Grade-II to ACJM, Palampur	Member Secretary
3	Sub Divisional Magistrate, Palampur	Secretary
4	Assistant District Attorney, Palampur	Member
5	President Bar Association, Palampur	Member
6	Dy. Superintendent of Police, Palampur	Member
7	Sr. Medical Officer, Palampur	Member
8	Executive Engineer (I&PH), Palampur	Member
9	Executive Engineer (Electricity)	Member
10	Executive Engineer (H.P.P.W.D), Palampur	Member
11	Executive Offier (Municipal Committee), Palampur	Member

3.3 Disaster Management Committee (Sub Divisional Court) at Baijnath (H.P.)

District level Disaster Management Committee consisting of the following members:-

1.	Civil Judge (Jr. Div.)-cum-JMIC, Baijnath	Chairman
2	Superintendent Grade-II to ACJM, Palampur	Member Secretary
3	Sub Divisional Magistrate, Baijnath	Secretary
4	Assistant District Attorney, Baijnath	Member
5	President Bar Association, Baijnath	Member
6	Dy. Superintendent of Police, Baijnath	Member
7	Sr. Medical Officer, Baijnath	Member
8	S.D.O (I&PH), Baijnath	Member
9	Executive Engineer (Electricity), Baijnath	Member
10	Executive Engineer (H.P.P.W.D), Baijnath	Member
11	Pardhan, G.P, Baijnath	Member

3.4 Disaster Management Committee (Sub Divisional Courts) at Nurpur (H.P.)

District level Disaster Management Committee consisting of the following members:-

1.	Civil Judge (Jr. Div.)-cum-JMIC, Nurpur	Chairman
2	Superintendent Grade-II to ACJM, Nurpur	Member Secretary
3	Sub Divisional Magistrate (C), Nurpur	Member Secretary
4	Assistant District Attorney, Nurpur	Member
5	President Bar Association, Nurpur	Member
6	Dy. Superintendent of Police, Nurpur	Member
7	Senior Medical Officer, Nurpur	Member
8	Executive Engineer (I&PH), Nurpur	Member
9	Executive Engineer (Electricity), Nurpur	Member
10	Executive Engineer (H.P.P.W.D), Nurpur	Member
11	Commandant Home Guards/ Fire, Kangra at Dharamshala	Member
12	Executive Officer, M.C Nurpur	Member

3.5 Disaster Management Committee (Sub Divisional Courts) at Kangra (H.P.)

District level Disaster Management Committee consisting of the following members:-

1.	Civil Judge (Jr. Div.)-cum-JMIC-II, Kangra	Chairman
2	Superintendent Grade-II to ACJM.	Member Secretary
3	Sub Divisional Magistrate(C)	Secretary
4	Assistant District Attorney.	Member
5	President Bar Association.	Member
6	Dy. Superintendent of Police	Member
7	Sr. Medical Officer	Member
8	Executive Engineer (I&PH)	Member
9	Executive Engineer (Electricity)	Member
10	Executive Engineer (H.P.P.W.D)	Member
11	Commandant Home Guards/ Fire	Member
12	Executive Officer, M.C Kangra	Member

3.6 Disaster Management Committee (Sub Divisional Courts) at Dehra(H.P.)

District level Disaster Management Committee consisting of the following members:-

1.	Civil Judge (Jr. Div.)-cum-JMIC-II, Dehra	Chairman
2	Superintendent Grade-II to ACJM, Dehra	Member Secretary
3	Sub Divisional Magistrate(C),Dehra	Secretary
4	Assistant District Attorney, Dehra	Member
5	President Bar Association, Dehra	Member
6	Dy. Superintendent of Police, Dehra	Member
7	Sr. Medical Officer, Dehra	Member
8	Executive Engineer (I&PH), Dehra	Member
9	Executive Engineer (Electricity), Dehra	Member
10	Executive Engineer (H.P.P.W.D), Dehra	Member
11	Executive Officer, M.C, Dehra	Member

3.7 Disaster Management Committee (Taluka Court) at Indora (H.P.)

District level Disaster Management Committee consisting of the following members:-

1.	Civil Judge (Jr. Div.)-cum-JMIC, Indora	Chairman
2	Superintendent Grade-II to JMIC, Indora	Member Secretary
3	Sub Divisional Magistrate(Civil), Nurpur	Secretary
4	Assistant District Attorney, Indora	Member
5	President Bar Association, Indora	Member
6	Dy. Superintendent of Police, Nurpur	Member
7	Sr. Medical Officer, CHC, Indora	Member
8	Executive Engineer (I&PH), Indora	Member
9	Executive Engineer (Electricity), Fatehpur	Member
10	Executive Engineer (H.P.P.W.D), Fatehpur	Member
11	Commandant Home Guards/ Fire	Member
12	Panchayat Officer	Member

3.8 Disaster Management Committee (Sub Divisional Court) at Jawali (H.P.)

District level Disaster Management Committee consisting of the following members:-

1.	Civil Judge (Jr. Div.)-cum-JMIC, Jawali	Chairman
2	Superintendent Grade-II to JMIC, Jawali	Member Secretary
3	Sub Divisional Magistrate(Civil), Jawali	Secretary
4	Assistant District Attorney, Jawali	Member
5	President Bar Association, Jawali	Member
6	Dy. Superintendent of Police, Jawali	Member
7	Sr. Medical Officer, CHC, Jawali	Member
8	Executive Engineer (I&PH), Jawali	Member
9	Executive Engineer (Electricity), Fatehpur	Member
10	Executive Engineer (H.P.P.W.D), Fatehpur	Member

3.9 Objectives of committee members

The main objectives of these committee members are to:-

- > Provide a forum for communication, information exchange and developing Consensus.
- > Co-ordinate, eliminate duplication and reduce gaps in services.

Mobilize and provide timely assistance and material support at the time of Disaster.

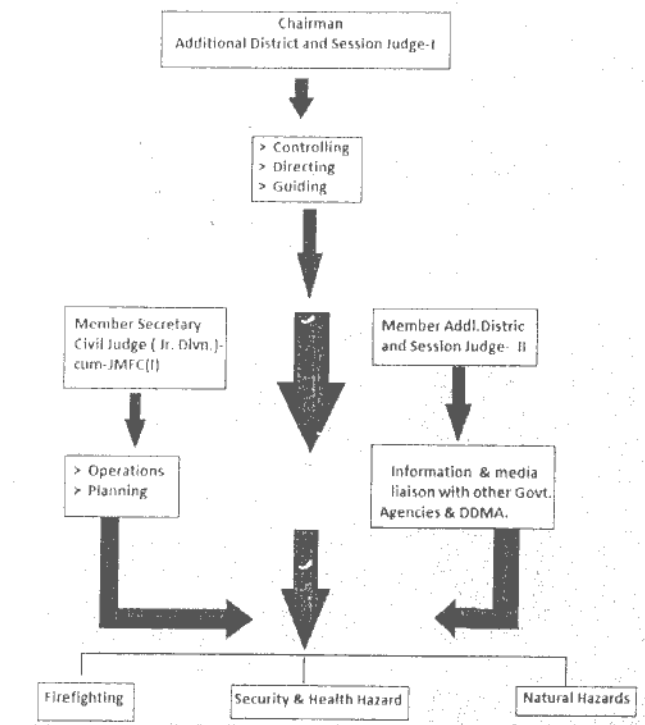
4. Prevention, Mitigation and Preparedness Plan

(Institutional)

4.1 Plan for necessary measures

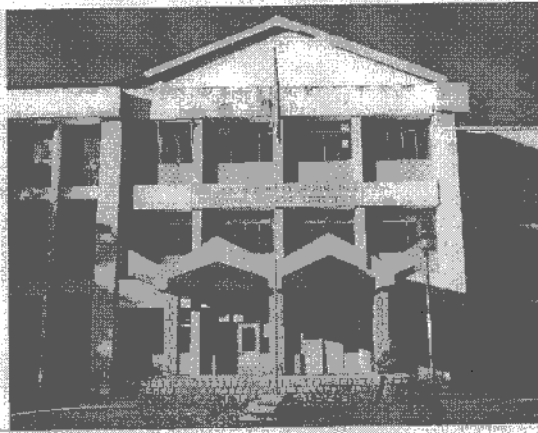
The Additional District and Sessions Judge(I) is the Chairman, Additional District and Sessions Judge(II) is the member and Civil Judge (Jr. Div.)-cum-JMIC(I) is the Secretary of the Disaster Management Committee of the District Court Complex, Dharamahala which functions under the overall supervision of the District Courts, Dharamahala monitors the implementation of Disaster Management Plan and supervises all the quick response teams.

The structure of the Disaster Management Committee at institutional level is as under:-



4.2 Capacity Building

To handle any disaster effectively, it is necessary to have proper capacity. District courts plan to have regular capacity building exercise in collaboration with other Government Agencies and District Disaster Management Authority. Mock drills are planned to be organized for staff and bar members.



Judicial Courts Complex, Dharamshala



Judicial Courts Complex, Dharamshala

5. Response Plan

5.1. Installation of evaluation routes & maps and fire extinguishers

District Courts Complex Dharamshala plans to install signboards depicting exit routes in various parts of the building to help people navigate easily in exigencies. Such signboards are to be installed in corridors and pathways. Fire extinguishers are also to be installed in different points in the judicial court complex, near record rooms, store rooms and server room. Apart from these, ladders, ropes and first aid.

Sr.No.	Item	Quantity
1	Exit Sign Board	20
2	First Aid Box	2
3	Ladders & Ropes	2(each)
4	Fire Extinguishers	12

5.2 Constitution of the Incident Response Teams

Quick response teams that comprise court officials are constituted with specific tasks assigned to them and these teams are supervised by the Disaster Management Committee. These teams will act in coordination at times of any hazards whether natural such as earthquake or man made. Any changes in the teams will be updated in subsequent Disaster Management Plans.

5.3. Actions to be taken at the time of disaster

Following are the list of actions to be taken at the time of disaster:-

- a) Plan and supervise search and rescue operations.
- b) Allocate clear responsibilities to the officers/officials and provide them with necessary assistance.
- c) Collect and maintain full information of the disaster and steps taken to tackle it.
- d) Mobilize resources from outside the district if the situation so warrants
- e) Last but not the least, informing the higher authorities about the whole incident.

5.4 Roles and responsibilities and Coordination mechanism for the department

Every official in the response teams has clear roles and responsibilities. Disaster specific teams have the responsibility to act quickly and coordinate with the concerned agencies in such situations. Each teams has one senior official who has to supervise the efforts of other team members. Below is the list of teams constituted:-

Team for Firefighting			
Sr.No.	Member	Name	Responsibility
1	Superintendent Grade-I	Sh. Mohinder Singh Thakur	Coordination among team members
2	Personal Assistant	Sh. Mahesh Nath Awasthi	Mobilize local efforts in firefighting
3	Sr. Scale Stenographer	Sh. Shiv Charan	Information and Communication
4	Summary Clerk o/o Civil Judge (Sr.Div.)-cum-CJM, Kangra at Dharamshala	Sh. Amit	Rescue & Evacuation
5	Civil Ahlmad o/o Civil Judge (Sr.Div.)-cum-CJM, Kangra at Dharamshala	Sh. Darshan Lal	Rescue & Evacuation
6	Naib Nazir, o/o Additional District & Sessions Judge-I, Kangra at Dharamshala	Sh. Balbir Singh	Coordinating with Firefighters, First Aid.
7	System Assistant	Sh. Shamjeet Singh	Turning off MCB switches and securing Server.
8	Record Keeper o/o District & Sessions Judge Kangra at Dharamshala	Sh. Ranjit Singh	Efforts to limit damages to records and files.
9	Copyist o/o District & Sessions Judge Kangra at Dharamshala	Sh. Durga Singh	Efforts to limit damages to records and files pertaining to copying agency.
10	Translator o/o District & Sessions Judge Kangra at Dharamshala	Sh. Vishvajeet Singh	Efforts to limit damages to books and files.

Team for tackling Health/Security Hazard

1	Superintendent Grade-II, o/o Civil Judge (Jr. Div.)-cum-JMIC(I), Dharamshala	Sh. Shiv Kumar	Arrangement of Ambulance and transportation sick to hospital
2	Naib Nazir o/o Additional District & Sessions Judge-II, Kangra at Dharamshala	Sh. Vikash Choudhary	First Aid & Transportation
3	Criminal Ahlmad o/o Civil Judge (Sr. Div.)-cum-CJM Kangra at Dharamshala	Sh. Rajesh Kumar	Coordination with police
4	Civil Ahlmad o/o Civil Judge (Jr.Div.)-cum-JMIC-II, Dharamshala	Sh. Purshottam Singh	Search, Rescue & Evacuation

Natural Hazards

1	Superintendent o/o Civil Judge (Sr. Div.)-cum-CJM Kangra at Dharamshala	Sh. Santosh Kumar	Coordination with District Disaster Management Authority
2	English Clerk o/o District & Sessions Judge Kangra at Dharamshala	Sh. Arvind Dohru	Search, Rescue & Evacuation
3	Civil Nazir o/o District & Sessions Judge Kangra at Dharamshala	Sh. Partap Chand	First Aid & Transportation
4	Daftri o/o District & Sessions Judge Kangra at Dharamshala	Sh. Sanjay Kumar	Information & Communication

6. Knowledge Management, Review and updating & Dissemination of Plan.

6.1 System of updating Disaster Management Plan

Every system should be updated after some time because technology and requirements also change with time, similarly the disaster management plan of District Courts Dharamshala also needs to update from time to time.

Disaster management planning is a continuous activity and thus it requires regular updating. The document of Disaster Management Plan of District Courts Kangra at Dharamshala H.P. is to be updated as and when there are major changes in any aspect of it. Review of the Plan will be done by the committee on yearly basis. The updating and review will also serve as a ready reference for self assessment for preparedness.

6.2. Dissemination of plan to stakeholders.

The plan is to be disseminated to the stakeholders namely Court staff, advocates, litigants and general public by uploading the Disaster Management Plan on District Court, Dharamshala, H.P. website and displaying the same on the notice board of the court complex.

Annexure

Important Contact Numbers

Emergency Numbers	
Emergency Services	108
Police	100
Fire	101
Ambulance	102
District Control Room	01892-224905

District Judicial Officers Kangra at Dharamshala			
Designation	Office Phone No.	Residence phone No.	Mobile No.
District & Sessions Judge, Kangra at Dharamshala	01892-223274/224878	222322	94180-35542
Additional District & Sessions Judge-I, Kangra at Dharamshala	01892-222000	267872	94180-93366
Additional District & Sessions Judge-II, Kangra at Dharamshala	01892-23272	266000	94180-35457
Additional District & Sessions Judge-III, Kangra at Dharamshala	01892-228577	224515	98162-03003
Civil Judge (Sr. Div.)-cum-CJM, Kangra at Dharamshala	01892-223276	226001	94182-27566
Civil Judge (Jr. Div.)-cum-JMIC-I, Dharamshala	01892-223295	223026	89833-56889
Civil Judge (Jr. Div.)-cum-JMIC-II, Dharamshala	01892-225460	225082	94181-01998
Civil Judge (Sr. Div.)-cum-ACJM, Palampur	01894-230614	230615	94184-94777
Civil Judge (Jr. Div.)-cum-JMIC-II, Palampur	01894-230710	231475	98160-07786

Civil Judge (Sr. Div.)- cum-ACJM, Kangra	01892-265072	265212	94184-74703
Civil Judge (Jr. Div.)- cum-JMIC-II, Kangra	01892-262872	262824	94182-23002
Civil Judge (Sr. Div.)- cum-ACJM, Dehra	01970-233103	233104	94184-79636
Civil Judge (Jr. Div.)- cum-JMIC-II, Dehra	01970-234085	234086	98055-33614
Civil Judge (Sr. Div.)- cum-ACJM, Nurpur	01893-220070	220775	94180-11773
Civil Judge (Jr. Div.)- cum-JMIC-II, Nurpur	01893-22027	220178	98172-90303
Civil Judge (Jr. Div.)- cum-JMIC, Baijnath	01894-262807	262577	98056-83533
Civil Judge (Jr. Div.)- cum-JMIC, Jawali	01893-264308	264309	94595-38536
Civil Judge (Jr. Div.)- cum-JMIC, Indora	01893-242210	242222	94664-42279

DC Office Kangra at Dharamshala.

Designation	Office Phone No.	Residence Phone No	Mobile No.
Deputy DC Office Kangra, H.P. Commissioner, Kangra at Dharamshal	01892-222103	224950	8894840001
Additional Deputy Commissioner, Kangra at Dharamshala	01892-223322	226832	9418812787
Assistant Commissioner to Deputy Commissioner	01892-223319	224879	9418062175

Electricity Department			
Designation	Office Phone No.	Residence Phone No.	Mobile No.
Supdt. Engineer Dharamshala	01892-224917		
Executive Engineer Dharamshala Division	01894-230563	-	9418063000
Executive Engineer Kangra Division	01892-265163	01892-265168	9418105444
Executive Engineer Palampur Division	01894-230578	-	9418056255
Dehra Division	01970-233112	01970-233123	9418490026
XEN Nurpur Division	01893-220047	-	9418034848
XEN Baijnath Division	01894-263085	-	9418046625
XEN Jawali Division	01893-264227	01893-264240	9418161678
XEN Indora Division (Fatepur)	01893-256076	01893-256086	9418457416

Irrigation & Public Health Department			
Designation	Office No.	Phone No.	Mobile No.
Supdt. Engineer Dharamshala	01892-222473	-	-
XEN Dharamshala Division	01892-222049	-	9418465461
XEN Kangra Division	01892-238518	01892-238499	94180-54445
XEN Palampur Division	01894-230210	-	
XEN Dehra Division	01970-233118	01970-233108	94180-85285
XEN Nurpur Division	01893-220014	01970-220015	94180-93373
XEN Baijnath Division	01894-263080	-	-
XEN Jawali Division	-	-	94184-53028
XEN Indora Division	01893-241238	01893-241240	94184-83400

H.P. Public Works Department			
Designation	Office Phone No.	Residence Phone No.	Mobile No.
Supdt. Engineer Dharamshala	01894-230566	-	9418128277
XEN Dharamshala Division	01892-224946	-	9418471224
XEN Kangra Division	01892-265028	-	9418803013
XEN Palampur Division	01894-230561	-	9418479582
XEN Dehra Division	01970-233116	01970-233122	9418069411
XEN Nurpur Division	01893-220033	01893-220030	9418001023
XEN Baijnath Division	01894-263035	-	9418155765
XEN Jawali Division	01893-264186	01893-264106	9418003031
XEN Indora Division	01893-256602	-	9418032961

Police Department			
Designation	Office Phone No.	Residence Phone No.	Mobile No.
Superintendent of Police	01892-222244	01892-224942	9418834911
Additional S.P.	01892-222911	-	9418588014
DSP	01892-222150	-	9418933001
SHO City Dharamshala	01892-224883	-	9418025038

Fire Station/Health/Transport/Home Guards			
Designation	Office Phone No.	Residence Phone No.	Mobile No.
Station Fire Officer, Dharamshala	01892-224942	-	-
CMO Dharamshala	01892-224874	-	-
Regional Manager, HRTC Dharamshala	01892-222855	-	-
Commandant, Home- Guard, Dharamshala	01892-223234	-	9418452310

Prosecution Department			
Designation	Office Phone No.	Residence Phone No.	Mobile No.
District Attorney	01892-222895		9418279481
Deputy. District. Attorney-(I)	01892-222895		9418039854
Deputy. District. Attorney-(II)	01892-222895		
Deputy. District. Attorney-(III)	01892-222895		9418020719

Press/Media			
Designation	Office Phone No.	Residence Phone No.	Mobile No.
Times of India	-	-	9816065909
Amar Ujala	01892-226069	-	9736003234
The Tribune	01892-222400	-	9418068961

SDMA/NDRF/NDMA			
Designation	Office Phone No.	Residence Phone No.	Mobile No.
CEO,HP State Disaster Management Authority, Shimla	0177-2621022		
DG, National Disaster Response Force, New Delhi	011-26712851	011-23386566	
Member, National Disaster Management Authority, New Delhi	011-26701740		